CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

21.2.2007

OA 45/2007

Mr.P.N.Jatti, counsel for applicant.

Heard the learned counsel for the applicant. The present OA is premature as an appeal has already been filed by the applicant, which is pending consideration before the higher authority.

The present OA is therefore dismissed as premature. However, it is expected from the respondents that the recovery in question will not be effected until and unless the appeal filed by the applicant before the higher authority is decided finally.

The applicant will be at liberty to approach this Tribunal again in case he feels aggrieved by the decision taken on his appeal.

J.P.SHUKLA)

MEMBER (A)

vk

Cobies
given vide

7518,152.